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## Arder dated 9.7.2002

Applicant, a railway employee, was suffering from cancer. In the present O.A., filed on 16.4.2002, he prayed to declare him unfit to be retained in railway service and to grant him consequential benefits. During pendency of this case (before filing of any counter by the Railways) the Applicant breathed his last; as reported by the Advocate Shri N.R. Routray. Shri Routray submits that on the death of the Applicant, his family members would be entitled to get premature terminal benefits and other benefits; including family pension. Shri Routray also states that the Railways now may also consider to provide a compassionate appointment to a member of the deceased family. Shri Routray further submits that the family members have already submitted representation to the railway-authorities for grant of necessary consequential benefits expeditiously. In the said premises, Shri Routray prays for withdrawal of this Original Application and to workout the remedies available for family members of the Applicant outside the Court.

In the said premises, this O.A. is disposed of as withdrawn. No costs. Send Cofoies to the parties x

MEMBER (JUDICIAL)